

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

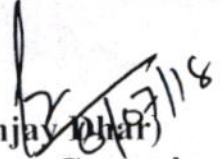
CIRCULAR

No: 85

Dated: 06/07/2018

Vide the Circulars bearing Nos. 2 dated 20.02.2015, 19 dated 16.12.2015, 39 dated 02.06.2016 and 59 dated 24.08.2017, all the Courts under the jurisdiction of the High Court of J&K stand directed to hear and dispose of cases that are pending for more than 05 years/10 years on fast track basis. In this context, the Judicial Officers of the State are directed to furnish monthly data regarding disposal of more than five years old and more than 10 years old cases to this Registry by or before 10th day of each month.

By order



(Sanjay Dhar)
Registrar General

No: 12650-85/95

Dated: 06/07/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of his Lordship.
2. Registrar Vigilance, High Court of J&K Srinagar for information.
3. Secretary to Hon'ble Mr Justice _____
..... for information of his Lordship.
4. Principal District & Sessions Judge _____ with the request to circulate the Circular amongst all the Judicial Officers posted in his territorial jurisdiction.
5. CPC e-Courts High Court of J&K with the request to upload the Circular on the official website of the High Court.


Registrar General